

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 751 of 2009

(Arising out of Order-in-Appeal No. 282/2009 dated 03/07/2009 passed
by CCE(Appeals), Mangalore)

Akay Industries Pvt Ltd.

Station Road
HUBLI - 580020
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax Mangalore**

7TH FLOOR...TRADE CENTRE,
BUNTS HOSTEL RD.,
MANGALORE, - 575003
KARNATAKA

Respondent(s)

APPEARANCE:

Shri Kurian Doiphode, Advocate for the Appellant
Smt. C.V. Savitha, Superintendent(AR) for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20130 / 2022

Date of Hearing: 31/03/2022

Date of Decision: 31/03/2022

Per : RAMESH NAIR

When the matter was called, Shri Kurian Doiphode, learned counsel appearing for the appellant submits that they have availed the benefit of SVLDRS, 2019 and filed relevant SVLDRS Form-4.

Accordingly, the case stands settled under the SVLDRS, 2019. Thus, the appeal filed by the appellant is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **31/03/2022**)

(RAMESH NAIR)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...